

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

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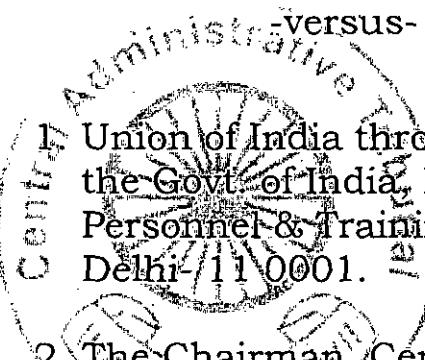
OA. 350/114/2014

Date of order: 23.09.2019

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Sri Koushik Sarkar, son of late Hriday Ranjan Sarkar, aged about 28 years, working as Peon (Ad-hoc) in Central Administrative Tribunal, Calcutta Bench, residing at 1/80A, Sree Colony, P.O. Regent Estate, P.S. Patuli, Kolkata- 700 092.

.....Applicant.



1. Union of India through the Secretary to the Govt. of India, Department of Personnel & Training, North Block, New Delhi-110001.
2. The Chairman, Central Administrative Tribunal, Principal Bench, 61/35, Copernicus Marg, New Delhi- 110001.
3. The Principal Registrar, Central Administrative Tribunal, Principal Bench, 61/35, Copernicus Marg, New Delhi- 110001.
4. The Registrar, Central Administrative Tribunal, Calcutta Bench, 11th Floor, 2nd MSO Building, Nizam Palace, 234, 4, AJC Bose Road, Kolkata- 700 020.

.....Respondents.

For the Applicant : Mr. S.K. Datta, Counsel

For the Respondents : Ms. D. Nag, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard Id. Counsel for both the parties.

2. A letter dated 23.09.2019 has been furnished from the applicant in the aforesaid OA that he wants to withdraw the OA in view of the regularisation granted to him.
3. Accordingly, OA is disposed of as withdrawn.
4. Letter of withdrawal dated 23.09.2019 is taken on record.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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